

RCT NO. 15/16

ANIL KUMAR MALHOTRA V/S JAI GOPAL

18.05.2020

present : None

It is five year old case and listed today for hearing final arguments. Though the case has been en-bloc adjourned for 13.07.2020 pursuant to order of Hon'ble High Court bearing No. R-235/RG/DHC/2020, dated 16th May 2020 and order of Ld. District and Sessions Judge (NW) bearing no. 16420-468/F2(9)/Judl./Covid/NW/RC/2020, dated 16th May, 2020, pursuant to same orders, this case being five year old is taken up.

It is ordered that the final arguments in the matter be heard on 09.06.2020 through video conferencing on CISCO WEBEX APP.

The parties are directed to exchange the copies of written argument in advance and file the same on Email-id: reader.djnorthwestrohini@gmail.com

Let the notice be issued to the Ld. Counsel for both parties by Ahlmad of the Court through SMS/Whatsapp for 09.06.2019 for hearing arguments at 11.30 am through Video Conferencing.

(R.P.PANDEY)
District & Sessions Judge
North West District
Rohini Courts, Delhi.
18.05.2020

RCT NO. 14/16

Kuldeep Kumar Malhotra V/S Jai Gopal

18.05.2020

present : None

It is five year old case and listed today for hearing final arguments. Though the case has been en-bloc adjourned for 13.07.2020 pursuant to order of Hon'ble High Court bearing No. R-235/RG/DHC/2020, dated 16th May 2020 and order of Ld. District and Sessions Judge (NW) bearing no. 16420-468/F2(9)/Judl./Covid/NW/RC/2020, dated 16th May, 2020, pursuant to same orders, this case being five year old is taken up.

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(R.P.PANDEY)
District & Sessions Judge
North West District
Rohini Courts, Delhi.
18.05.2020

RCT NO. 31/16

J.C. BAHAL V/S KEHAR SINGH SAINI

18.05.2020

present : None

It is five year old case and listed today for hearing final arguments. Though the case has been en-bloc adjourned for 13.07.2020 pursuant to order of Hon'ble High Court bearing No. R-235/RG/DHC/2020, dated 16th May 2020 and order of Ld. District and Sessions Judge (NW) bearing no. 16420-468/F2(9)/Judl./Covid/NW/RC/2020, dated 16th May, 2020, pursuant to same orders, this case is being taken up.

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(R.P.PANDEY)
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18.05.2020